

**CENTRAL ELECTRICITY REGULATORY COMMISSION
NEW DELHI**

Petition No. 10/RC/2013

Subject : Application under section 142 of the Electricity Act, 2003 for non-compliance of Commission's directions.

Date of Hearing : 11.6.2013

Coram : Shri V.S.Verma, Member
Shri M.Deena Dayalan, Member
Shri A.S.Bakshi, Member (EO)

Petitioner : Shamanur Sugars Ltd.

Respondents : Karnataka Power Transmission Co. Ltd. and others

Parties present : Shri Sridhar Prabhu, Advocate for the petitioner

Record of Proceedings

Learned counsel for the petitioner submitted that Respondents, SLDC, Karnataka and KPTCL had filed an application before the Hon'ble High Court of Karnataka in the pending Writ Petition seeking amendment to the petition to challenge the *vires* of Regulation 8 of the CERC Open Access Regulations. Learned counsel submitted that Hon'ble High Court of Karnataka in its order dated 25.4.2013 has directed the petitioner and SLDC, Karnataka to pay/receive the UI charges as per the Commission's order dated 9.10.2012 in Petition No. 124/MP/2011 in respect of future transactions. However, the operation of Regulation 20 (5) of the Central Electricity Regulatory Commission (Open Access in inter-State Transmission) Regulations, 2008 has been stayed.

2. Learned counsel for the petitioner submitted that the matter is likely to be listed for hearing after vacation. Learned counsel requested to list the petition thereafter.

3. The Commission directed to list the petition on 8.8.2013.

By order of the Commission,

Sd/-
(T. Rout)
Joint Chief (Law)